

Advertisements by Dandakaranya Development Authority

2173. Shri Sanganna: Will the Minister of Rehabilitation and Minority Affairs be pleased to state:

(a) whether any advertisements are given by the Dandakaranya Development Authority to the local newspapers;

(b) if so, which are those newspapers; and

(c) what is the procedure followed in this respect?

The Deputy Minister of Rehabilitation (Shri P. S. Naskar): (a) Yes.

(b) (i) Mahakoshal Raipur.

(ii) Dandakaranya Samachar, Jagdalpur.

(iii) Dandakaranya Times, Jeypore.

(iv) Prajatantra, Cuttack.

(c) Generally the same as prescribed by the Ministry of Information and Broadcasting.

Low Income Housing Scheme in Bihar

2174. { Shri Bholanath Biswas:
Shri P. G. Sen:

Will the Minister of Works, Housing and Supply be pleased to state:

(a) the amount allotted under Low Income Group Housing Scheme for Bihar during the two Five Year Plan periods; and

(b) the amount actually spent so far?

The Deputy Minister of Works, Housing and Supply (Shri Anil K. Chanda): (a) A sum of Rs. 10 lakhs was allocated to the Government of Bihar for the implementation of the Low Income Group Housing Scheme during the First Five Year Plan and Rs. 270.23 lakhs during the Second Five Year Plan.

(b) The State Government have intimated that their expenditure during

the First Plan amounted to Rs. 10 lakhs and their expenditure during the Second Plan period so far amounts to Rs. 173 lakhs.

Minimum Wages

2175. Shri Anthony Pillai: Will the Minister of Labour and Employment be pleased to state:

(a) whether wages have been prescribed under the Minimum Wages Act for unskilled workers employed by the several major port authorities; and

(b) whether there is any proposal to revise them in the light of the current increased cost of living?

The Deputy Minister of Labour (Shri Abid Ali): (a) Yes.

(b) At present a Classification and Categorisation Committee is examining the question of revising the scales of pay of Class III and Class IV employees of major Ports. On receipt of the report of the Committee, the question of revising the rates of wages notified under the Minimum Wages Act will be taken up.

Factories manufacturing Poisonous Insecticides

2176. Shri Anthony Pillai: Will the Minister of Labour and Employment be pleased to state:

(a) whether Government's attention has been drawn to accidents resulting in deaths in factories manufacturing poisonous insecticides; and

(b) if so, what steps Government are taking to reduce the hazards in such factories?

The Deputy Minister of Labour (Shri Abid Ali): (a) The State Government of Madras has reported that there were two fatal accidents, one in 1959 and the other in 1960. No other State Government has reported any such accident.

(b) Model rules under section 87 of the Factories Act, 1948, to control hazards in the manufacture and